



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 162/2024/EZ
(I.A No. 84/2024/EZ)**

Sri Arun Kumar Dutta & Ors.

..... Applicant(s)

- Versus-

The State of West Bengal & Ors.

....Respondent(s)

**BEFORE THE NOTARY PUBLIC
24 PARGANAS (NORTH)**

**Affidavit on behalf of the instant respondent no. 3 i.e., the District
Magistrate, North 24 Parganas**

3 682
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Filed by:

S. K. Dutta.

Mr. Sudip Kumar Dutta,
Advocate for the State of W.B.



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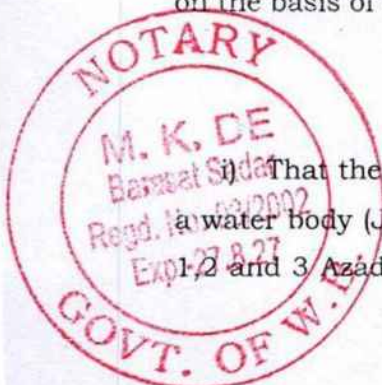
**Affidavit on behalf of the instant respondent no. 3 i.e., the District
Magistrate, North 24 Parganas**

I, Sri Sharad Kumar Dwivedi, son of Hriday Narayan Dwivedi, aged about 44 years, by faith-Hindu, by occupation- Government Service, now posted as District Magistrate, North 24 Parganas, District- North 24 Parganas, Pin-700124, do hereby solemnly verify and say as follows: -

1. That I am the District Magistrate, North 24 Parganas and herein, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.

2. That the present Original Application appears to have been moved, primarily on the basis of the following claims and allegations:

1) That the applicants who are seven in number claimed to be the co-owners of a water body (Jhil) namely Ashram Jhil measuring about 37.408 acres situated on 1, 2 and 3 Azad Hind Nagar, P.O Agarpara, P.S - Ghola, District North 24 Parganas



(North), Kolkata – 700109 within ward 27, Holding No. 218 and 219 of Panihati Municipality.

ii) That the instant respondent no. 9 to 17 in addition to the proposed respondents, claimed to have made construction on the water body by filling it up and changing its nature and character.

iii) It has also been alleged that private respondents are discharging foul water from their respective houses into the said water body which is affecting the eco-diversity surrounding the said water body.

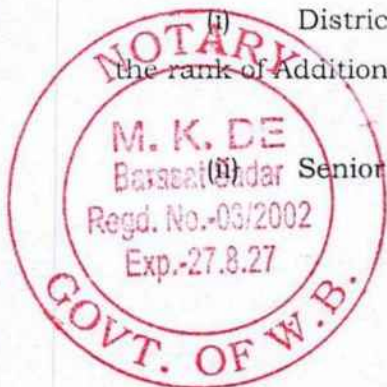
iv) That the present applicants said to have moved an application Under Section 144(2) of the Code of Criminal Procedure being M.P. Case No. 2073 of 2022 against the instant respondent no. 7 and 8 and the Executive Magistrate, Barrackpore Sub-Division claimed to have sought for report on the matter vide order dated 13.06.2022.

v) That the present applicant no. 3 said to have submitted a representation dated 03.03.2022 before the Executive Officer, Panihati Municipality alleging therein illegal and unauthorized construction on the said water body which claimed to have borne no result.

3. That on 18.11.2024, considering the allegations made, the Hon'ble Tribunal had been pleased to constitute a fact-finding committee comprising of the following Members: -

(i) District Magistrate, North 24 Parganas, or his representative not below the rank of Additional District Magistrate.

(ii) Senior Scientist, West Bengal Pollution Control Board.



(iii) The Executive Officer, Panihati Municipality or any other senior officer nominated by him.

4. That, thereafter, the Hon'ble Tribunal had directed the committee so constituted, to visit the site in question and submit its fact-finding report within four weeks on affidavit with regard to the allegations made in the original application and if environmental violation is found, the committee to make appropriate recommendation and action to be proposed.

5. That, for the purpose of the matter the District Magistrate, North 24 Parganas, was made Nodal Office for all logistic purposes and for filing the Report of the Committee on affidavit.

6. That, thus being empowered in pursuance of the solemn order dated **18.11.2024** passed by the Hon'ble Tribunal in the present matter, the committee comprising the representatives of the District Magistrate, North 24 Parganas, West Bengal Pollution Control Board and Panihati Municipality have conducted enquiry/inspection at the disputed site of the said water body (Jhil) namely Ashram Jhil on **11.12.2024** and primarily the following facts was found:

The said water body is spread over a huge stretch of area within a densely populated locality across two adjacent Mouzas namely Osmanpur (JL - 13) and Ghola (JL-14) under the jurisdiction of BL&LRO Barrackpore II.

Preliminary report on behalf of the **Panihati Municipality** shows that:



- i) There is prevalence of houses, pucca and semi-pucca (concrete and semi-concrete) in nature on the southern flank of the said water body.
- ii) The mentioned houses said to have been constructed without sanctioned building plan, however, the people inhabiting the houses possess 'occupier tax receipts' and they mostly belong to other backward class community and are fishermen by profession.
- iii) Household waste materials were seen to have heaped on the southern embankment of the said water body.
- iv) There is a long existed concrete drain leading up to the said water body, which is reported to had been constructed with the purpose of controlling the overflow of rain water into the surrounding locality during monsoon season, however, presently the said drain is seen intertwined with sewage purpose without being connected to any 'STP' (Sewage Treatment Plant).

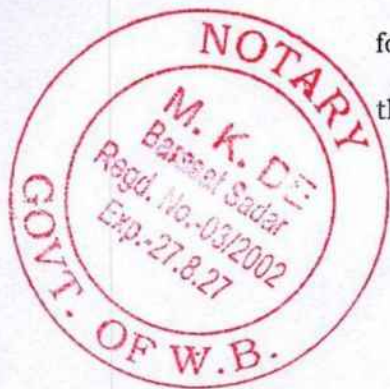
In the preliminary report on behalf of the Panihati Municipality there is no mention with regard to any scheme for preservation and/or maintenance of the said water body falling under their municipal jurisdiction as well as being competent authority under the aegis of **Inland Fisheries Act, 1995** as amended up to date, which as per as the humble understanding of the deponent is a prerequisite for finalization of a conclusive report of the committee along with recommendations and proposed actions.



The copy of the preliminary draft report as submitted on behalf of the Panihati Municipality is annexed herewith and marked as 'R/1'.

- C) Preliminary report on behalf of the **West Bengal Pollution Control Board** shows that:
- i) The said water body is seen to have almost covered with water hyacinth and other hydrophytes.
 - ii) Solid wastes were seen to have dumped on the South-Eastern part of the said Water body.
 - iii) The report also mentions about existence of a municipal drain adjacent to the above stated dumping site, as has already been asserted in the report on behalf of the municipality and reiterated in Paragraph 6.B.iv) of the present affidavit, which discharges water into the said water body, however, the discharging point could not be accessed for taking sample of discharged water due to blockage posed with the said dumped solid wastes.
 - iv) Due to pervasion of water hyacinth along with other hydrophytes and some inaccessible parts of dumped solid wastes, water sample for testing could not be procured except from the Western part of the said water body.

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- v) That there is apparent existence of another drain adjacent to the sampling point in the Western part of the said water body, which however was found in a dry condition.
- vi) No other drain was visibly found to be converging into the said water body emanating from the surrounding locality.
- vii) Though it has been suggested in the preliminary report on behalf of the West Bengal Pollution Control Board that the following parameters may be analyzed to check the deuteriation in water quality of the said water body i.e., Ashram Jheel: pH, EC, TSS, TDS, DO, BOD, COD, S04, Sulphides, N03-N, Cl-, T-Hardness, T-Alkalinity, NH4-N, P04-P, Total Fe., which are required for ascertaining the environmental/ecological status of the said water body, however, the deponent is awaiting the reports and consequential recommendations with regard to those and presumably technicalities of laboratory tests would require some more time to publish such report.

Copy of the report as submitted on behalf of the West Bengal Pollution Control Board, is annexed herewith and marked as '**R/2 Collectively**'.

Sketch map prepared and submitted by the Revenue Inspector, office of the **Block Land and Land Reforms Officer, Barrackpore - II** primarily and tentatively shows that:



- i) To compare the plot schedule provided in the Original Application as well as documented in the solemn order dated 18.11.2024 passed by the Hon'ble Tribunal in the present matter with the Record of Rights and material findings at the site, it appears that plot numbers are not mentioned in their proper survey identification (R.S./L.R.) and several plots are repeated in their respective R.S. and L.R. identification (Plot numbers) numbers i.e., both R.S. and corresponding L.R. Number of a singular plot has been inserted into the list as different plots and some of the plots are omitted from the list and several other plots could not be identified and comprehended within the stretch of the said water body and as such from such schedule of lands the actual area of the water body cannot be apprehended.
- ii) However, from material findings at the site, the Concerned Revenue Inspector has prepared a sketch map on the basis of the prima-facie identification of plots which apparently comprises the huge stretch of the said water body and its immediately adjacent surrounding plots and tabled two following schedules of lands pertaining to the two mentioned mouzas under the said Block.

Mouza- Ghola			
R.S. Plot No.	L.R. Plot No.	Recorded Classification	Area (Acre)
201/2155	327	Shali	0.70
201/2156	334	Jhil	1.46
201/2157	335	Danga	1.69

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201/2158	336	Jhil	1.78
201/2159	337	Danga	0.43
201/2160	338	Jhil	4.05
Total			10.11

Mouza- Oshmanpur			
R.S. Plot No.	L.R. Plot No.	Recorded Classification	Area (Acre)
361/875	291	Pukur	1.30
361/876	292	Bagan	0.45
	292/1431	Bastu	0.38
361/877	293	Bastu	0.09
361/878	294	Pukur	3.79
361/879	295	Pukurpar	0.57
361/880	296	Pukur	2.52
361/882	1077	Pukur	1.23
	1077/1424	Bastu	0.12
	1077/1425	Bastu	0.05
361/883	1076	Bastu	1.36
361/884	1075	Pukur	4.71
	1075/1426	Bastu	0.07
	1075/1427	Bastu	0.18

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361/885	1074	Pukurpar	0.43
	1074/1428	Bastu	0.01
	1074/1429	Bastu	0.02
361/886	1073	Pukur	4.11
	1073/1430	Bastu	0.11
Total			21.50

- iii) That from the above tables it is apparent that the Plot No. 1231, 1215 and 1297, as provided in the instant Original Application, could not be apprehended within the periphery of the said water body and moreover it is also not clear whether the present applicants intended them to be R.S. or L.R. plots.
- iv) That there are several plots, in the above two tables as also included in the schedule mentioned in the instant Original Application, which are not classified as water body in the Record of Rights and construction upon those plots of land cannot be primarily held as encroachment upon the said water body unless nature and classification of any of those plots are proved to the contrary.
- v) That there is visible encroachment in parts of the said water body encompassing parts of the R.S. Plot No. 361/882 and 361/875 of Oshmanpur Mouza (Recorded classification Pukur) and parts of the R.S. Plot No. 201/2156 of Ghola Mouza (Recorded classification Jhil), approximately tantamounting to 2.97 acres of encroachment in the nature of concrete houses, thatched houses, dumped solid wastes and other temporary structures.

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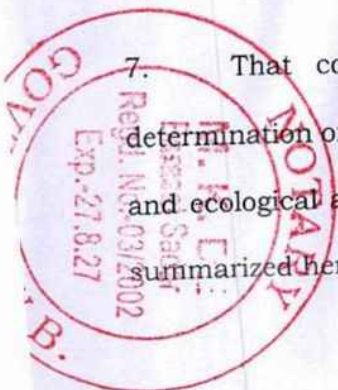


- vi) A concrete road namely Kshetrahari Chatterjee Road, bifurcates the length of the said water body stretching between the North-Western to South-Eastern width of the water body. Plots of land comprising the said road is yet to be identified.
- vii) That in pursuance of the said solemn order dated 18.11.2024, an enquiry has already been conducted on 11.12.2024 and primary identification and stock of the field status has been taken note of and submitted hereinabove, however, considering the vastness of the stretch of water body within a densely populated area, the technical difficulties faced in surveying the inaccessible areas around the embankment of the said water body, vagueness of the schedule of land provided in the Original Application, simultaneously it has been perceived that in order to reflect a more accurate representation of the field status corroborated with exact nature and extent of encroachment upon the water body and its immediate surrounding area, a large scale plot to plot survey with the accompaniment of Technical Advisors are required, which may take a considerable time to conclude.

The copy of the report submitted by the Block Land and Land Reforms Officer, Barrackpore – II along with sketch map is annexed herewith and marked as '**R/3 Collectively**'.

7. That considering the three facets i.e., 1) survey, identification and determination of the physical stretch and status of the water body, 2) Environmental and ecological aspect and 3) Municipal Action over the disputed site, it is humbly summarized hereunder that:

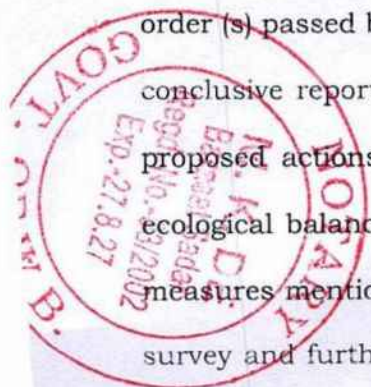
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- i) A further detail plot to plot survey, on a large-scale basis, is required in order to add accuracy to the survey already conducted, so as to obtain a scrupulous reflection of the field status which would be a basis for the recommendation and actions required to be proposed.
- ii) The analytical reports referred to in paragraph 6.C), vii) hereinabove, as suggested on behalf of the West Bengal Pollution Control Board for reflecting the environmental and ecological status of the water body, is yet to be received from their end and consequentially in absence of those, their report is devoid of any recommendations and actions that may be undertaken for the environmental and ecological protection and safeguard to the said water body and its surroundings.
- iii) The preliminary draft report on behalf of the Panihati Municipality is silent about their recommendations and/or scheme of action with regard to sewage, dumping of garbage at the disputed site as well as their responsibility as competent authority under the aegis of the **Inland Fisheries Act, 1995**, as amended up to date, in terms of restoration, preservation, protection and maintenance of the water body as so on.

8. That the deponent bears utmost veneration for the Hon'ble Tribunal and the order (s) passed by it so as diligently dealing with the present matter for preparing a conclusive report of the committee with pertinent recommendations and apposite proposed actions to be undertaken for the protection of the environmental and ecological balance of the disputed water body and its surroundings, however, the measures mentioned in the paragraph 7 hereabove in terms of conducting a detail survey and further reports required from the West Bengal Pollution Control Board

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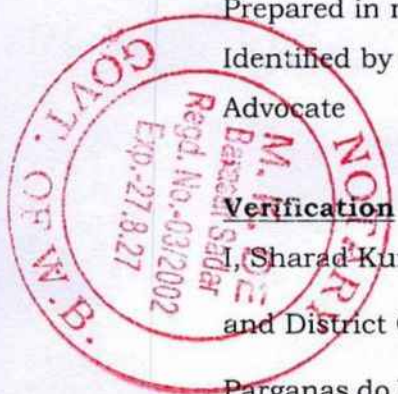
and Panihati Municipality is pre-requisite for finalization of the desired conclusive report of the committee constituted by the Hon'ble Tribunal and as such for the technicalities and circumstantial difficulties imbedded in it requires a bit more time to complete even with due diligence and on such considerations humbly prays before the Hon'ble Tribunal for extension of time for filing the desired report of the committee by way of filing a supplementary affidavit to the present one.

9. That the statements made in paragraph 1 are true to my knowledge and 2 to 8 are based on information derived from the records and reports so received which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Sharad Kumar Dwivedi
District Magistrate
North 24-Parganas, Barasat

Prepared in my office
Identified by me
Advocate

Deponent is known to me
S. K. Dutta



Verification

I, Sharad Kumar Dwivedi, son of Sri Hriday Narayan Dwivedi, District Magistrate and District Collector, North 24 Parganas, having my office at Barasat, North 24 Parganas do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

23 DEC 2024

Verified at Kolkata, on this the _____ day of November, 2024.

Solemnly Affirmed Before Me
on. 23rd Day Dec 2024

Identified by me
Advocate
Duty Identified by
Advocate: S. K. Dutta

Sharad Kumar Dwivedi
District Magistrate
North 24-Parganas, Barasat

S. K. Dutta
Advocate

CHECKED 23 DEC 2024
M. K. DE
Notary (W.B.)
Barasat, North 24 Pgs.
Regd. No.-03/2002
NOTARY CLERK

Office of
The Municipal Councillors
of Panihati

Panihati, North 24 Parganas, Pin – 700 114
Website-www.panihatimunicipality.in
E-mail – panihatimunicipality@yahoo.co.in
Phone: 2553-2909; 2563-4457; Fax: 033-2553-1487

No:PM/EO./2024-25/278,

Date: 16.12.2024

To,
The Additional District Magistrate,
Land & Land Reforms,
Norty 24 Parganas, Barasat.

Sub: Joint field verification report in c/w O.A No. 162/2024 in the
matter of Mr. Arun Kumar Dutta & ors – vs- State of WB & ors

Sir,

I am sending herewith a draft report in Annexure –‘A’, enclosed in reference to the Joint field verification report in c/w O.A No. 162/2024 in the matter of Mr. Arun Kumar Dutta & ors – vs- State of WB & ors.

Please acknowledge the same.

Thanking you,

Encl: as stated



Yours faithfully


Executive Officer
Panihati Municipality

Executive Officer
Panihati Municipality

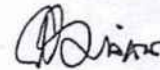
Draft report

Joint field verification report in c/w O.A No. 162/2024 in the matter of Mr. Arun Kumar Dutta & ors – vs- State of WB & ors.

A joint inspection has been conducted from the end of Panihati Municipality on the spot (Holding Nos. 218 & 219 of 1&2 Azad Hind Nagar, Agarpara – ward No.-27) in presence of officials of ADM (LR), officials of B.L & L.R.O, Sodepur and Senior Scientist, WBPCB.

According to the inspection, it is found that a heap of household waste has been dumped in a considerable places in the south side embank of the water body. A pucca drain out laying to the waterbody is existed there since long and that is not connected to any STP. It is reported that the drain was made then for the purpose of controlling overflow of rain water in the locality during the monsoon.

A considerable houses, mostly pucca and semi-pucca in nature, are constructed in south side of the jhil without sanctioned Building Plan and they are possessing occupier tax receipt. They are mostly fishermen and belong to other backward classes community.



Executive Officer
Panihatı Municipality

Executive Officer
Panihatı Municipality



INSPECTION REPORT OF WBPCB

With reference to the order memo No: Law/(F-NGT/81/24)/ 4709/ DL& LRO (N)/2024 dated 09.12.2024 in connections with O.A No.162/2024 EZ passed by the Hon'ble NGT,EZ Branch, Kolkata dated 18.11.2024, **Scientist & In-Charge**, BRL, WBPCB jointly inspected the water body named **Ashram Jheel**, with the others committee members constituted with DM,24 PGS(N)and Executive officer of Panihati Municipality.

The above said water body is situated on 1,2 & 3 Azad Hind Nagar, PO-Agarpara, PO;Ghola,Dist-24PGS(N),Kolkata-700109 within ward No.27,holding No.218 & 219 of Panihati Municipality.

Regarding the allegation of unauthorized construction on the bank of the water body by filling up, changing the nature and character of the subject water body also draining foul water by the private respondent for the receptive house are affecting the surrounding eco-diversity.

Following observations are made during the joint inspection with officials of DM,24PGS(N) and executive officer of Panihati Municipality:

- 1) The water body named Ashram Jheel(measuring 37.408 Acre) was almost fully covered by the water hyacinth and other hydrophytes.(Pic: A)
- 2) Dumping of solid waste are found at the road side south eastern part of the said water body. (Pic:B)
- 3) No accessible source of water body is found except the Western part of the jheel, from where water sample had been collected.

Following parameters may be analysed to check the deuteriation in water quality of the Ashram Jheel: pH, EC, TSS, TDS, DO, BOD, COD, SO4, Sulphides, NO3-N, Cl-, T-Hardness, T-Alkalinity, NH4-N, PO4-P, Total Fe.

The above parameters which are in consideration may be recommended to represent the status of the water body.

- 4) One Municipal drain discharging water to the jheel close to the South eastern part of the dumping site, however discharging point was not accessible due blockage by the solid waste. (Pic: C).
- 5) Adjacent to the sampling point, one dry drain was found , however no visible drains were found from the locality in the other part of the water body as the other team member (officials of DM,24PGS(N) and executive officer of Panihati Municipality) could not lead us to the accessible point.
- 6) The observation and visual documentation are attached as per joint inspection held on dated 11.12.2024.

Gargi Ghosh
16/12/24
Gargi Ghosh

Scientist and In-Charge of BRL, WBPCB

INSPECTION OF ASHRAM JHEEL BY WBPCB ON 11.12.2024

PIC: A



PIC: B



PIC: C

R/3-Collectively X

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সমষ্টি ভূমি ও ভূমি রাজস্ব আধিকারিকের কার্যালয়,
ব্লক- ব্যারাকপুর-২,
মহকুমা- ব্যারাকপুর,
জেলা- উত্তর ২৪ পরগনা,
৯৫, বি. টি. রোড, পানিহাটি, সোদপুর,
কোলকাতা- ৭০০১১৪,
দূরভাষ-
ই-মেইল -

Office of the Block Land & Land Reforms Officer,
Barrackpore- II Block,
Sub-Division- Barrackpore,
District- North 24 Parganas,
95, Barrackpore Trunk Road, , Panihati, Sodepur,
Kolkata -700114
Phone no-
E-Mail ID-

Memo No- 4234/DL&LRO/BKP-II

Date- 20/12/24

To,
The Additional District Magistrate and
District Land & Land Reforms Officer,
North 24 Parganas,
West Bengal.

Subject: Report regarding Joint field verification in connection with O.A. No 162/2024/EZ in the matter of Arun Kumar Dutta & Ors. -Vs.- State of West Bengal & Ors.

Reference: Kind direction from your good office vide Memo No: Law/(F-NGT/32/24)/4709/1(3)/DL&LRO(N)/2024 dated 09.12.2024

Respected Sir,

As per your kind direction vide the memo referred above and as desired by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, a joint field enquiry was conducted over the suit plots on 11th December, 2024 at about 3 PM in the presence of the representative of West Bengal Pollution Control Board, Executive Officer of Panihati Municipality, and The representative of the District Magistrate, North 24 Parganas, and a team from the office of the undersigned comprised of Revenue Officer, and concerned Revenue Inspector.

The suit plots which were verified and enquired jointly are scheduled below for your ready reference:

Mouza Ghola		JL No 14	
Sl	LR Plot	Area	Classification
1	327	0.70	Shali
2	334	1.46	Jhil
3	335	1.69	Danga
4	336	1.78	Jhil
5	337	0.43	Danga
6	338	4.05	Jhil

Mouza Oshmanpur		JL No 13	
Sl	RS Plot	Area	Classification
1	361/875	1.30	Pukur
2	361/877	0.09	Bastu
3	361/878	3.79	Pukur
4	361/879	0.57	Pukurparh
5	361/880	2.52	Pukur
6	361/882	1.23	Pukur
7	361/883	1.36	Bastu
8	361/884	4.71	Pukur
9	361/885	0.43	Pukurparh
10	361/886	4.11	Pukur

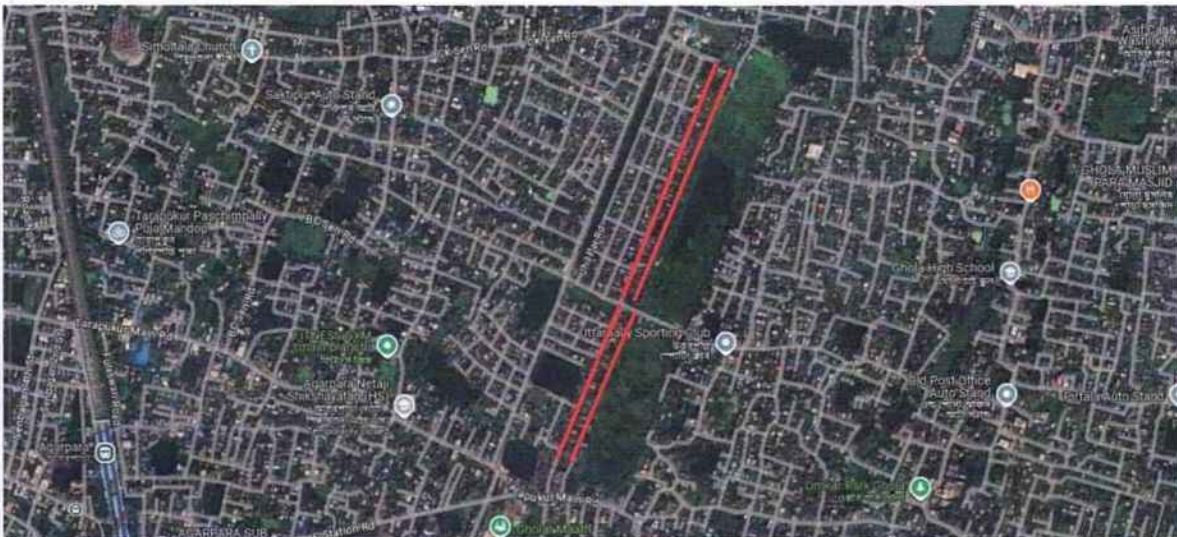
From the field verification, the main findings are listed below:

- The water body is of a rectangular shape and comprised of above mentioned plots out of two adjacent mouzas namely Ghola and Oshmanpur.
- There is a road going in between the waterbody and the road is named as Kshetrahari Chatterjee Road. The road is lying in the Oshmanpur Mouza.
- The width of the waterbody is nearly 468 feet in East-West direction and around 4277 feet in length in North-South Direction. The sketch map is attached herewith.

- In the North-West part of the water body, there were many encroachments, as seen at the time of field enquiry on plot no 361/882, 361/875 of Oshmanpur Mouza and plot no 334 of Ghola mouza. These plots are classified as water body in the available office records. There were many concrete houses, thatched houses, dumping area and other temporary constructions. The pictorial evidences substantiating this observation is given below:



- There were many other houses also on the bank of the waterbody, but after verification, it was ascertained that they were situated on the plots which are not classified as water body. Those plots, along with their classification, are scheduled above.
- **The area of the water body, which are currently seen as encroached, is around 2.97 Acres and demarcated below for your ready reference.**



All these findings are furnished and submitted before you for your kind information.
Thanking you,

Enclosed:

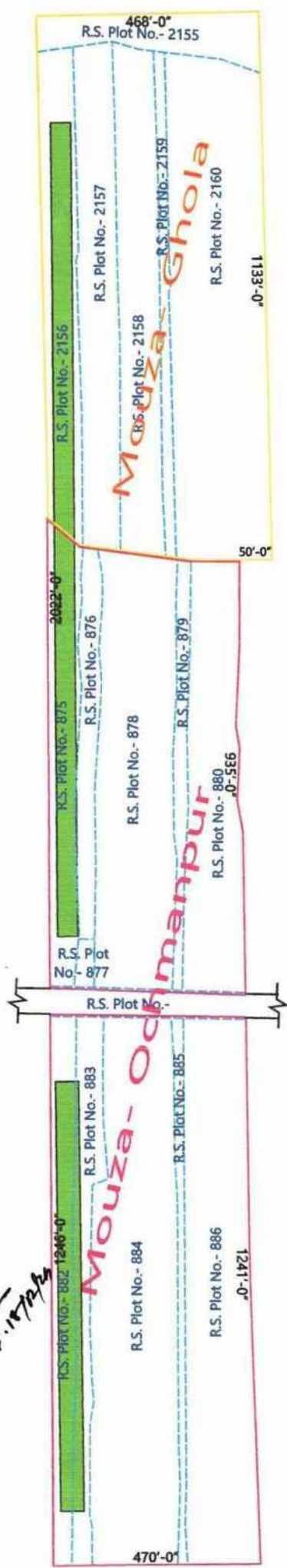
1. Plot information copies
2. Copies of RS records
3. Sketch Map

20/12/21

B.L&L.R.O
Barrackpore-II

The exact position of Asharam Jheel as per R.S. Mouza Map with approx encroachment area of R.S. Plot No.- 2155, 2156, 2157, 2158, 2159, 2160 corresponding L.R. Plot No.- 327, 334, 335, 336, 337, 338 at Mouza- Ghola, J.L. No.- 14 and R.S. Plot No.- 341/875, 341/876, 341/877, 341/878, 341/879, 341/880, 341/882, 341/883, 341/884, 341/885, 341/886 corresponding L.R. Plot No.- 291, 292, 293, 294, 295, 296, 1077, 1076, 1075, 1074, 1073, 1077/1424, 1077/1425, 1075/1426, 1075/1427, 1074/1428, 1074/1429, 1073/1430, 292/1431 at Mouza- Ochmanpur, J.L. No- 13 under Panihati Municipality, P.S- Khardaha, Dist- North 24 Parganas.

15/12/24
R.O.



Mouza- Ghola		
R.S. Plot No.	L.R. Plot No.	Area (Acre)
201/2155	327	0.70
201/2156	334	1.46
201/2157	335	1.69
201/2158	336	1.78
201/2159	337	0.43
201/2160	338	4.05

Mouza- Ochmanpur		
R.S. Plot No.	L.R. Plot No.	Area (Acre)
361/875	291	1.30
361/876	292	0.45
	292/1431	0.38
361/877	293	0.09
361/878	294	3.79
361/879	295	0.57
361/880	296	2.52
361/882	1077	1.23
	1077/1424	0.12
	1077/1425	0.05
361/883	1076	1.38
	1075	4.71
361/884	1075/1426	0.07
	1075/1427	0.16
	1074	0.43
361/885	1074/1428	0.01
	1074/1429	0.02
	1073	4.11
361/886	1073/1430	0.11

Legend	
Ghola Mouza Boundary	
Ochmanpur Mouza Boundary	
R.S. Plot Boundary	
Encroachment area	



Drawn By:
18/12/24
SUBRATA PAUL
Revenue Inspector
Mohanpur, BKP-II

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 162/2024/EZ

(I.A No. 84/2024/EZ)

Sri Arun Kumar Dutta & Ors.

..... Applicant(s)

- Versus-

The State of West Bengal & Ors.

....Respondent(s)

Affidavit on behalf of the instant respondent no. 3 i.e., the District

Magistrate, North 24 Parganas

Filed by:

Mr. Sudip Kumar Dutta,
Advocate for the State of W.B.